

**SECTION 35AC, READ WITH EXPLANATION (b) THERETO, OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - MAATHRU BHOOMI FOUNDATION (NGO), DELHI**

**NOTIFICATION NO.87/2015 [F.NO.V.27015/4/2014-SO(NAT.COM)]/SO 457(E), DATED 11-2-2015**

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 2302(E) dated 3.10.2011 issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 15, "Vocational and skill training for women living in urban slums" by "Maathru Bhoomi Foundation (NGO), A-437, IIIrd Floor, G.D colony, Mayur Vihar Phase-III, Delhi 110096", as an eligible project or scheme, at the estimated cost of Rs. 35.15 lakh, for a period of three years ending with financial year 2013-14;

And whereas the said project or scheme is likely to extend beyond 3 years;

And whereas the project cost of Rs. 35.15 lakh is likely to be amended as Rs. 2.88 crore;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years and amending the project cost from Rs. 35.15 lakh to Rs. 2.88 crore;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Vocational and skill training for women living in urban slums" being carried out by Maathru Bhoomi Foundation (NGO), A-437, IIIrd Floor, G.D colony, Mayur Vihar Phase-III, Delhi 110096, for a further period of three years commencing with financial year 2014-15, i.e., 2014-15, 2015-16 and 2016-17;

(b) further amends the said notification number S.O. 2302(E) dated 3.10.2011, to the following effect, namely :—

In the said notification, in the Table against serial number 15, in column (4), relating to maximum cost to be allowed as deduction under section 35AC, for the letters, figures and word "Rs. 35.15 lakh " the letters, figures and word "Rs. 2.88 crore" shall be substituted.

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